

assessment of railway land lying unused/encroached upon for a long period of time in the Asansol Division;

(b) if so, the details thereof, railway station-wise; and

(c) the manner in which the Government propose to utilise and recover such land?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Yes, Sir. The break-up of railway land under encroachment station-wise is as under :

Station	Area (Ha)
Durgapur	0.095
Andal	0.528
Raniganj	0.129
Asansol	0.445
Panagarh	0.069
Suri	0.026
Others	0.641
Total	1.933

(c) Action to remove the encroachment is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

[Translation]

#### Parcel Office of New Delhi Railway Station T112

3100. SHRI SUKHLAL KUSHWAHA : Will the Minister of RAILWAYS be pleased to state :

(a) the number of Officers and employees involved in corruption cases in the Parcel Department of New Delhi Railway Station during the last four years;

(b) whether some corrupt Officers and employees have retained their posts in the same department;

(c) if so, whether the Government will punish the guilty by conducting a high level inquiry in this matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) 151 parcel staff were found involved in corruption and other irregularities at New Delhi Railway Station during the last four years.

(b) The cadre of parcel staff is separate on Delhi Division of Northern Railway and as such, once a staff is posted in parcel office, he continues to work in Parcel Department but are liable to transfer to other parcel depot of the Division, if found guilty *prima facie* on a charge of corruption.

(c) They have been taken up under Railway (D and A) Rules.

(d) Does not arise.

[English]

#### Arsenic Poisoning T113

3101. DR. MURLI MANOHAR JOSHI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that more than two lakh population along the Ganges are exposed to arsenic poisoning through the drinking water;

(b) if so, the details in this regard; and

(c) the steps being taken by the Government to save the population from poisoning hazard?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (c). As per information received from the Ministry of Rural Areas and Employment (Rajiv Gandhi National Drinking Water Mission), as on April, 1996 there are 984 habitations spread over 8 districts of West Bengal reported to have arsenic content in the ground water with more than the permissible limit (0.05 mg/litre). The Government of West Bengal has prepared a perspective plan at a total cost of Rs. 750 crores indicating long term and short term measures to tackle arsenic contamination. The replacement of tubewells by deeper ones, construction of new piped water supply schemes and construction of Sanitary Protected Wells and Rain Harvesting Structures for immediate relief and establishment of surface water based piped water Supply schemes, tubewells based new Piped Water Supply schemes, establishing new spot sources for solving features of the Perspective Plan.

#### National Pharmaceuticals Pricing Authority T114

3102. SHRI RAJKESHAR SINGH :  
DR. RAMKRISHNA KUSMARIA :  
DR. BALIRAM :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to set up a National Pharmaceuticals Pricing Authority; and

(b) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) and (b). In the Modification in Drug Policy, 1986 announced in September, 1994, there is a provision to set up an independent body of experts called the National Pharmaceutical Pricing Authority (NPPA) to do the work of price fixation. This body would be entrusted with the task of updating the list of drugs under price